## GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:1652 ANSWERED ON:10.08.2011 APPOINTMENT OF RETIRED OFFICERS Patasani Dr. (Prof.) Prasanna Kumar;Ray Shri Rudramadhab

## Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has any proposal to ban appointment of consultants/re-employment of retired officials of Government of India in Government Offices/PSUs;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the number of retired officials working with Government of India, as on date?

## **Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (SHRI V. NARAYANASAMY)

- (a), (b) & (c): The appointment of consultants from the open market or from retired Govt. Servants is permitted by the General Financial Rules, 2005. In terms of Rule 163 of GFR, 2005, Ministries/Departments may hire external professionals, consultancy firms or consultants for a specific job. Ministries/Departments engage persons as consultants keeping in view the provisions of GFRs.
- (d): No centralized data in this regard is maintained.